

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 2 of 1995

Friday, this the 2nd day of February, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. G. Mani,  
Khalasi, Inspector of Works Office,  
Southern Railway, Trivandrum  
Working as Watchman,  
Railway Hospital, Petta,  
Southern Railway, Trivandrum. .... Applicant

By Advocate Mr. VR Ramachandran Nair

Versus

1. Union of India represented by  
the General Manager,  
Southern Railway, Madras.
2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum-14.
3. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum.
4. The Senior Divisional Engineer,  
Southern Railway,  
Trivandrum-14.
5. The Medical Superintendent,  
Railway Hospital, Petta,  
Trivandrum-24
6. The Inspector of Works,  
Southern Railway,  
Trivandrum.
7. The Permanent Way Inspector,  
Southern Railway,  
Trivandrum, Quilon. .... Respondents

By Advocate Mr. PA Mohammed

The application having been heard on 2nd February, 1996,  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

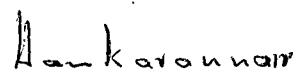
Applicant while working as a Gangman, was deployed as  
a Watchman in the Railway Hospital at Thiruvananthapuram. In  
the meanwhile, he was appointed as a Khalasi, but he continued

as Watchman. At some point of time (the dates of the various appointments are not clearly mentioned) he was sent back as a Khalasi. According to applicant, he has a right to be considered for appointment as a Watchman on a regular basis.

2. Standing Counsel for Railways submits that applicant will be considered for regular appointment as a Watchman in the next available vacancy. This undertaking satisfies applicant, and for good reason he does not wish to pursue dubious claims.
3. Applicant has also made a request for payment of overtime and night duty allowances for the period he worked as a Watchman. We are not in a position to verify the facts and adjudicate upon this matter. The competent authority may examine the claim for overtime and night duty allowances and pass such orders as are appropriate.
4. We dispose of the application as aforesaid. Parties will suffer their costs.

Dated the 2nd February, 1996

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

ak/2.2

CENTRAL ADMINISTRATIVE TRIBUNAL, ERIAKULAM BENCH

CP(C)No.56/96 in O.A. No.2/95

Thursday this the 12th day of December 1996.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

G. Mani,  
Khalasi,  
Inspector of Works Office,  
Southern Railway, Trivandrum,  
residing at:

Puthuvilvilakom Puthenveedu,  
Amaravila P.O., Trivandrum .. Petitioner

(By Advocate Shri VR Ramachandran Nair)

Vs.

K. Rajendran,  
Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum .. Respondents  
(By Advocate Shri P.A. Mohammed)

The petition having been heard on 12.12.96 and the  
Tribunal on the same day delivered the following:

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

It is submitted on both sides that orders have been  
issued as shown in R-1 and R-2 in pursuance of the directions  
of the Tribunal in O.A. 2/95. If the petitioner has any grievance  
arising out of those orders it is open to him to take such  
action as he considers fit to get redress. We see no reason  
to pursue the contempt petition. The petition is dismissed.  
No costs.

Thursday this the 12th day of December 1996.

  
A.M. SIVADAS  
JUDICIAL MEMBER

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

**List of Annexures:**

- 1. Annexure R-1:** True copy of Lr.No.V/P.536/I.Vol.XI.dated 23/7/96 issued by the Sr. Divisional Personnel Officer,S.Railway,Trivandrum.
- 2. Annexure R-2:** True copy of Lr.No.V/P.536/I.Vol.XI dated 7/11/96 issued by the Sr.Divisional Personnel Officer,S.Railway,Trivandrum.